

Jurisdiction of Indore Bench of M.P., High Court

354. SHRI PARMANAND GOVIND-JIWALA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the ex-Chief Justice of Madhya Pradesh High Court Shri Tare had agreed with the suggestion of Khandwa and Burhanpur Bar Association to extend the jurisdiction of the Indore Bench of Madhya Pradesh High Court over the district of East Nimar (Khandwa) and had forwarded his recommendation to the Government of India; and

(b) if so, what steps have been taken by the Government?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) According to the information furnished by the Madhya Pradesh High Court, Shri Tare had opined that the suggestion of Khandwa Bar Association that the jurisdiction of the Indore Bench of the Madhya Pradesh High Court be extended over the District of East Nimar (Khandwa) was just. The views of Shri Tare, the then Chief Justice of the Madhya Pradesh High Court were forwarded to the State Government of Madhya Pradesh in 1974. The High Court have also stated that no letter was sent by Justice Tare to the Government of India. No proposal on this subject has been received by the Govt. of India from the State Authorities.

(b) Does not arise.

Proposal to Extend Surat-Bhusaval Passenger Trains

355. SHRI PARMANAND GOVIND-JIWALA: Will the Minister of RAILWAYS be pleased to state:

(a) whether is it a fact that the Railway department has examined the

feasibility of extending Surat-Bhusaval passenger trains 37, 75, 77 and 113 up to Khambra or Itarsi and vice versa; and

(b) if so, what steps have been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes. But it has not been possible to extend these passenger trains for want of adequate terminal facilities either at Khandwa or Itarsi.

(b) Does not arise.

सतना से मिरजापुर तक रेलवे लाइन का विद्यया जाना

356. श्री यमुना प्रसाद शास्त्री : क्या रेल मंत्री यह मताने की कृपा करेंगे कि :

(क) क्या सतना से रीवां होते हुए मिरजापुर तक रेलवे लाइन बिछाने के लिए लगभग 20 संसद् सदस्यों ने 27 जुलाई, 1977 को एक पत्र उनको भेजा था ;

(ख) क्या यह भी सच है कि उपरोक्त रेलवे लाइन का सर्वेक्षण कई वर्ष पहले किया गया था ;

(ग) यदि हां, तो क्या सतना से रीवां होते हुए मिरजापुर तक रेलवे लाइन का निर्माण कार्य वर्ष 1978 में आरम्भ किया जाएगा ; और

(घ) क्या यह भी सच है कि रीवां जिले में रेलवे लाइन न होने के कारण ही वहां पर न तो कोई औद्योगिक एकक स्थापित किया जा रहा है और न ही बेरोजगारी दूर करने के लिए कोई काम किया जा रहा है और देश में रीवां जिला सब से पिछड़े हुए जिलों में से एक है ?